

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16301/2020

(Arising out of impugned final judgment and order dated 31-01-2019 in MUA227 No. 595/2019 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

BHEEM SINGH

Respondent(s)

(I.R. and IA No.90132/2020-CONDONATION OF DELAY IN FILING and IA No.90133/2020-EXEMPTION FROM FILING O.T. & IA No. 161703/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-02-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamalendra Mishra, AOR

For Respondent(s) Mr. Vibhav Misra, Adv.
Ms. Saumya Misra, Adv.
Mr. Yashveer Singh, Adv.
Mr. Vikrant Narayan Vasudeva, AOR

UPON hearing the counsel the Court made the following
O R D E R

Let the learned counsel appearing on behalf of the petitioners place on record the original judgment and decree passed by the learned trial Court as well as that of the Appellate Court within a period of two weeks.

Put up on 17.03.2023.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR